

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: JAIPUR BENCH:  
J A I P U R .

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O.A. No. 500/94

Date of order: 20.11.1996

Radhey Shyam Sharma : Applicant

Versus

Union of India & Others : Respondents

Mr. Shiv Kumar, counsel for the applicant  
None for the respondents

CORAM:

HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE)  
HON'BLE SHRI RATAN PRAKASH, MEMBER (JUDICIAL)

O R D E R  
(PER HON'BLE SHRI O.P.SHARMA, MEMBER (ADMINISTRATIVE))

In this application under Section 19 of the Administrative Tribunal's Act, 1985, Shri Radhey Shyam Sharma has prayed that the judgment dated 28.7.1994 (Annex.A-1) delivered by the Labour Court (Central) Kota may be set-aside and the respondents No. 1 & 2 i.e. Senior Personnel Officer, Railway Electrification Project, Kota and Executive Engineer, Railway Electrification Project, Kota may be directed to make payment of Rs. 4,982/- as TA/DA to the applicant alongwith the interest @ 18% p.a.

2. In its judgment in the case of Krishna Prasad Gupta Vs. Controller, Printing & Stationery, JT 1995(7) SC 532, the Hon'ble Supreme Court has held that the Industrial Courts, Labour Courts or other authorities under the Industrial Disputes Act or authority created under any other corresponding law remain unaffected, in spite of the provisions

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of Section 14 of the Administrative Tribunal's Act.  
In view of this judgment of the Hon'ble Supreme Court,  
this Tribunal has no jurisdiction to entertain the  
present application. The papers are accordingly  
returned to the applicant for being presented  
before an appropriate legal forum. The O.A. is  
disposed of accordingly. No order as to costs.

  
(RATAN PRakash )  
MEMBER (J)

  
( O.P. SHARMA )  
MEMBER (A)